

(2026) 01 MP CK 0042

Madhya Pradesh High Court

Case No: Writ Petition No. 809 Of 2026

Capri Global Housing Finance Ltd

APPELLANT

Vs

Indrasen Rahangdale And
Others

RESPONDENT

Date of Decision: Jan. 13, 2026

Acts Referred:

- Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002-Section 14

Hon'ble Judges: Vivek Rusia, J; Pradeep Mittal, J

Bench: Division Bench

Advocate: Vaishnavi Sharma, Piyush Jain

Final Decision: Disposed Of

Judgement

Vivek Rusia, J

1. This petition has been preferred by the petitioner against the inaction of Chief Judicial Magistrate, District Seoni (M.P.) who is not deciding the application under Section 14 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as "SARFAESI Act").
2. By means of present order, the Chief Judicial Magistrate, District Seoni (M.P.) is directed to take note of pending proceedings under Section 14 of the SARFAESI Act, and pass an appropriate order in accordance with law and in light of the judgment passed in case of Equitas Small Finance Bank Ltd. v/s State of M.P. [2024 (1), M.P.L.J. 36].
3. Before deciding the application under Section 14 of the SARFAESI Act, Chief Judicial Magistrate / Concerned Authority shall verify whether any proceeding / stay application is pending before the DRT or not.
4. With the aforesaid direction, this Writ Petition is disposed of.